

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.05
I.A. No.479/2023 in
C.P. (IB) No.10/BB/2023

IN THE MATTER OF:

M/s. Api Technical Services (India) Pvt. Ltd. ... Petitioner
Vs.
M/s. Micronel Global Engineers Pvt. Ltd. ... Respondent

Order under Section 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on: 03.07.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri A.S. Anirudh
For the Respondent : Shri Karan Joseph with Shri Dushyanth N.

ORDER

1. Heard the Ld. Counsels for the Petitioner and the Respondent.
2. Both the parties are directed to file synopsis along with the list of dates and events, in not more than four pages each, within a period of one week.
3. **Order Reserved in C.P.(IB)No.10/BB/2023 & I.A. No.479/2023**, subject to make the above compliance.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
K. BISWAL
MEMBER (JUDICIAL)